

4. Ministry of Shipping & Transport — Ports Wing.

5. Department of Petroleum.

6. Department of Heavy Industry.

7. Ministry of Steel & Mines.

8. Department of Coal.

Other Ministries|Departments are also engaged in designing similar systems for their use.

The departmental accounting units working in all Ministries|Departments are providing timely accounting information required for programming budgeting, monitoring and evaluation of various plan projects and schemes. Besides, in the Ministry of Finance consolidated accounts of the Union are being maintained on the computer which facilitates quick retrieval of financial and accounting information required by the Ministries|Departments and the Planning Commission for effective monitoring and control purposes.

(c) and (d). Does not arise in view of replies to parts (a) and (b) above.

#### **Settlement of Problems of Rural Bank Scheme**

3279. SHRI AJIT BAG: Will the Minister of FINANCE be pleased to state:

(a) whether there is any system for bilateral discussion and settlement of problems in the Rural Bank Scheme;

(b) if so, the details of the said system; and

(c) if not, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) to (c). Presumably the information is sought regarding the settlement of industrial disputes of employees of regional rural

banks. By an amendment of the Industrial Disputes Act, 1947 (14 of 1947) brought about through section 33(2) of Regional Rural Banks Act, 1976 (21 of 1976), the provisions of the Industrial Disputes Act 1947 for settlement of industrial disputes etc., have been made applicable to those employees of regional rural banks who fall in the category of 'workman'. The regional rural banks also accord recognition to the representative union/association of employees in accordance with the guidelines of the Labour Ministry; and observe all legal provisions with regard to the entering into discussion or negotiation with such unions/associations.

#### **Peerless General Finance and Investment Company**

3280. SHRI KESHAORAO PAR-DHI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Peerless General Finance and Investment Company is a non-banking company;

(b) if so, the total assets, liabilities and the balance sheet of this company as on 31st March, 1980-81;

(c) whether it is also a fact that the company has invested its capital in Government custody, if so, how much;

(d) whether the amount invested by the public in this company is safe, if so, upto what extent; and

(e) whether the company has increased the amount of insurance in case of accidental death; if so, how much?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) Yes, Sir.

(b) The information as on 31-3-81 is not available. As per the company's balance sheet as on 31-12-80, the